

Consolidated salary of Rs. 20,000 per annum.

(b) None except Jessop and Company Limited whose management has been taken over by the Government under the Industries (Development and Regulation) Act.

Hind Galvanizing and Engineering Co. Pvt. Ltd., Calcutta

2816. **Shri Ramshekhar Prasad Singh:**
Shri G. S. Mishra:

Will the Minister of **Industrial Development and Company Affairs** be pleased to state:

(a) whether a new capacity was sanctioned for Messrs. Hind Galvanizing and Engineering Co. (Pvt.) Ltd., Calcutta to manufacture oil barrels when the industry was on the banned list, the raw material was in short supply and the existing fabricators were quite sufficient to meet the requirement in the country;

(b) whether the allotment of raw material which is already in scarce supply has been made to the above firm without feeding the existing units as per their licensed capacities;

(c) whether the controlled and scarce materials have been allotted to Messrs Standard Drums and Barrel Manufacturing Co., Bombay four times to their licensed capacity; and

(d) if so, the reasons for doing so in all these cases?

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): (a) to (d). A statement is laid on the Table of the House. [Placed in Library See No. LT-701/67].

Harassment of Passengers on Barauni-Tinsukia Section

2817. **Shri B. N. Shastri:** Will the Minister of Railways be pleased to state:

(a) whether Government are aware

that the passengers on the Barauni-Tinsukia Section of the North-East Frontier Railway are oppressed and harassed by the Military personnel; and

(b) if so, the steps taken by the Railway Authorities in this regard?

The Minister of Railways (Shri C. M. Poonacha): (a) and (b). No. However, some stray cases of forcible occupation of ladies reserved compartments by military personnel have come to notice. Military personnel are made to vacate accommodation unauthorisedly occupied by them, with or without the help of R.T.O.

Food served in Dining Car attached to Assam Mail

2818. **Shri B. N. Shastri:** Will the Minister of Railways be pleased to state:

(a) whether Government are aware that the food served to the passengers by the caterer of the Dining car attached to the Assam Mail running between Barauni and Tinsukia is of worse type;

(b) whether it is a fact that there are complaints against this caterer,

(c) whether it was once decided by the Advisory Board to remove this caterer; and

(d) if so, the reasons for allowing him to continue?

The Minister of Railways (Shri C. M. Poonacha): (a) to (c). Replies are in affirmative.

(d) Legal notice terminating the contract was served on the contractor, but he continues to work the dining car due to an injunction having been brought by him from the Court at Katihar restraining the Railway Administration for evicting him therefrom. The Railway has preferred an appeal in Higher court for vacation of the injunction.